

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
RAJYA SABHA
UNSTARRED QUESTION NO. 3350
ANSWERED ON 31/03/2022

ANNUAL RECOGNITION OF NATIONAL SPORTS FEDERATIONS

3350. SHRIIRANNAKADADI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the National Sports Federations whose annual recognition has been renewed and annual grants released this year;
- (b) the reasons, if any, for such delay in annual recognition;
- (c) the plans to overcome the delays in conducting national championships and other domestic events that are halted due to this delay in the state of Karnataka; and
- (d) the details of legal cases filed by the National Sports Federations upon the Ministry, the details thereof, State-wise?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) & (b) Renewal of annual recognition of the National Sports Federations (NSFs) is done after examination of its Constitutions/Memorandum of Associations, with respect to its compliance with the provisions of the National Sports Development Code of India, 2011, and based on suo moto disclosure of requisite information by the NSFs on its websites. So far, renewal of 10 NSFs namely, Archery Association of India, Wrestling Federation of India, Indian Weightlifting Federation, All India Tennis Association, Wushu Association of India, Squash Racket Federation of India, Amateur Soft Tennis Federation of India, Kudo International Federation of India Association, National Yogasana Sports Federation and Indian PencakSilat Federation has been done. Till date, the Ministry has released funds amounting to ₹ 112.07 crore for the current financial year under the Scheme of Assistance to the NSFs.

(c) & (d) Timely conduct of the National Championships and other domestic events is the responsibility of the respective NSFs. No recognized NSF has filed any legal case against the Ministry of Youth Affairs & Sports.
